

**Central Administrative Tribunal
Madras Bench**

CP 310/00052/2019 in OA 310/00271/2019

Dated Wednesday the 25th day of September Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P. Madhavan, Member(J)
&
Hon'ble Mr. T. Jacob, Member(A)**

Dr. G. Ramamoorthy
TGT (Science) (Rtd)
(Emp code : E-252, 12th, 4th Cross Road
Periyar Nagar
Chennai – 600 082. Applicant

By Advocate **M/s R. Arumugam**

Vs.

1. Shri. Santosh Kumar Mall
Commissioner
Kendriya Vidyalaya Sangathan
Head Quarters, 18 Institutional Area
Shahid Jeetsingh Marg
New Delhi – 110 016.

2. Shri. P.V. Sai Ranga Rao
Deputy Commissioner
Hyderabad Region
Picket, Secunderabad – 500 009.

3. Shri. C. Mani
Deputy Commissioner
Regional Office
Chennai Region
IIT Campus, Chennai – 600 036. Respondents

By Advocate **Mr. M. Vaidhiyanathan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

This contempt petition has been filed alleging wilful disobedience of the order of this Tribunal dated 07.03.2019 in OA 271/2019.

2. When the matter came up for hearing today, learned counsel for the respondents produces a copy of the order dt. 19.07.2019 and submit that the order of this Tribunal had been fully complied with and the CP could be closed. The order dt. 19.07.2019 is taken on record. Learned counsel for the applicant agrees with the statement made by the learned counsel for the respondents.

3. Accordingly Contempt Petition is closed. Notices discharged.

(T. Jacob)
Member (A)

25.09.2019

(P. Madhavan)
Member(J)

AS